

ITEM NO.115

COURT NO.12

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1071-1072/2017

SMT. NASEEMA KHAN (DEAD) THR. LRS.

Appellant(s)

VERSUS

SHAFIQR RAHMAN & ORS.

Respondent(s)

IA No. 16516/2017 - I A FOR AMENDMENT OF C T

WITH

CONMT.PET.(C) No. 468-469/2022 in C.A. No. 1071-1072/2017 (III-A)
(FOR ADMISSION)

Date : 18-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Mr. Syed Ahmed Saud, Adv.
Mr. Mohd. Parvez Dabas, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Aqib Baig, Adv.
Mr. Mohd. Shahib, Adv.
M/S. Shakil Ahmad Syed, AOR

For Respondent(s) Mr. Niraj Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

With the consent of parties, the dispute is referred to the Supreme Court Mediation Centre for exploring the possibility of an amicable settlement between the parties.

Accordingly, the parties are directed to appear before the Supreme Court Mediation Centre on 31st July, 2024 at 2 p.m.

List after the Mediation report is received.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)